

of March, 1958, in respect of 'Other Capital Outlay of the Ministry of Irrigation and Power'."

DEMAND NO. 125—CAPITAL OUTLAY OF THE MINISTRY OF REHABILITATION

"That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Capital Outlay of the Ministry of Rehabilitation'."

DEMAND NO. 126—CAPITAL OUTLAY OF THE MINISTRY OF STEEL, MINES AND FUEL

"That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Capital Outlay of the Ministry of Steel, Mines and Fuel'."

DEMAND NO. 127—CAPITAL OUTLAY ON INDIAN POSTS AND TELEGRAPHS (NOT MET FROM REVENUE)

"That a supplementary sum not exceeding Rs. 1,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Capital Outlay on Indian Posts and Telegraphs (Not met from Revenue)'."

DEMAND NO. 130—CAPITAL OUTLAY ON ROADS

"That a supplementary sum not exceeding Rs. 1,50,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of

'Capital Outlay on Roads'."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FOURTEENTH REPORT

Shri Pramathanath Baserjee (Cantai): Sir, I beg to move:

"That this House agrees with the Fourteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th February, 1958."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Fourteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th February, 1958."

The motion was adopted

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL*

Shri Naldurgker (Osmanabad): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

The motion was adopted.

Shri Naldurgker: Sir, I introduce the Bill.